

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 234
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda
Vs.

.... Petitioner

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)

Order delivered on 31.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Pushpendra S. Bhadoriya, Adv. for Liquidator
Ms. Harneet Kaur, Adv. for R-9 in I.A. 2349 OF 2021
Mr. Anand Shankar Jha and Arpit Gupta, Advs. for IA-
1523/2020

ORDER

IA-2349(PB)/2021:-

Issue notice to the respondents for filing reply within two weeks with copy in advance to the other side.

List on 07.07.2021.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)